

practically all the houses have been completed. Besides, out of 3200 additional houses proposed to be built to meet partly the expansion requirements, about 1800 houses have been completed and the remaining are under various stages of construction. All the houses built so far have been allotted and no houses are lying vacant.

**दिल्ली में बैरवा अनुसूचित जाति के परिवार**

१५६७. श्री प० ला० बारूपाल : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में बैरवा अनुसूचित जातियों को वे सब सुविधायें दी जा रही हैं जो अनुसूचित जातियों को उपलब्ध हैं जबकि उसी जाति के जो परिवार दिल्ली में रह रहे हैं उन्हें अनुसूचित जाति का नहीं समझा जाता; और

(ख) यदि हां, तो दिल्ली में स्थायी या अस्थायी आधार पर जो सैंकड़ों बैरवा जाति के परिवार रह रहे हैं उन्हें इन सुविधाओं से वंचित रखने के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) जी हां ।

(ख) बैरवा जाति को संघ राज्य क्षेत्र दिल्ली में अनुसूचित जाति नहीं माना गया है और इसीलिये इस जाति के दिल्ली में रहने वाले व्यक्तियों को वे सुविधायें प्राप्त नहीं हैं जो अनुसूचित जातियों को दी जाती हैं । किसी जाति को क्षेत्र-विशेष में उसके सदस्यों की सामाजिक तथा आर्थिक स्थिति के आधार पर अनुसूचित किया जाता है । अतः प्रश्न के (क) भाग में निर्दिष्ट तथ्य में कोई अनियमित बात नहीं है ।

**"Seizure of Imported Rubber Soles"**

1568. **Shri S. N. Chaturvedi:** Will the Minister of Finance be pleased to state:

600 (Ai)LS—4.

(a) whether on the 8th September, 1960 imported consignments of rubber soles were seized at Agra by the Collector, Customs and Excise, Allahabad;

(b) if so, whether it is a fact that these were covered by import licences and had been allowed clearance by the customs nearly eighteen months before;

(c) whether it is also a fact that consignments of identical goods had been allowed clearance before and even afterwards on 13th September, 1960 and 19th October, 1960; and

(d) whether this action of the Collector has in any way affected the export of shoes from Agra?

**The Minister of Finance (Shri Morarji Desai):** (a) It is a fact that on 8th and 9th September, 1960 some consignments of sponge rubber soles for Chappals were seized at Agra by the officers of the Collectorate of Central Excise, Allahabad.

(b) and (c). It is a fact that before the above-mentioned seizures were effected, some consignments containing similar goods had been cleared. On subsequent investigations, however, it was held that these goods which were meant for the manufacture of chappals and sandals for the internal market were not covered by the import licences under which they had been imported.

Before Bombay Custom House became aware of this position a few consignments had been allowed to be cleared by the Bombay Custom House even after the aforesaid seizure, in September and October, 1960.

(d) It is reported that following the above seizures certain firms of exporters of shoes at Agra who were involved in these cases stopped exporting their goods.